

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



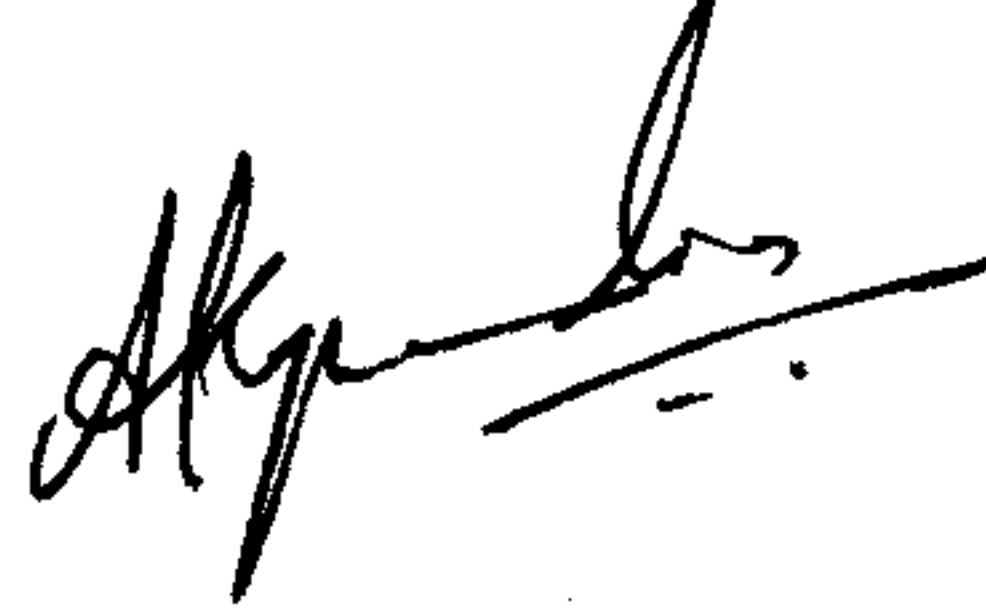
CP No. 51/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2019**

Name of the Company: Krishak Bharati Cooperative Ltd.  
V/s.  
Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241-242 & 244 of the Companies Act

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KALPESH OZA	CS	GISEG	
2.	Keyur D. Gandhi Adv. Rameel S. Patel Adv. Kanya A. Shah On behalf of Arjun Joshi	Adv.	Applicant	
3)	Aspi M. Kapadia	Adv.	Respondent-2 GSEP	

**ORDER**


The Parties are represented through their respective Learned Counsel/CS(s).

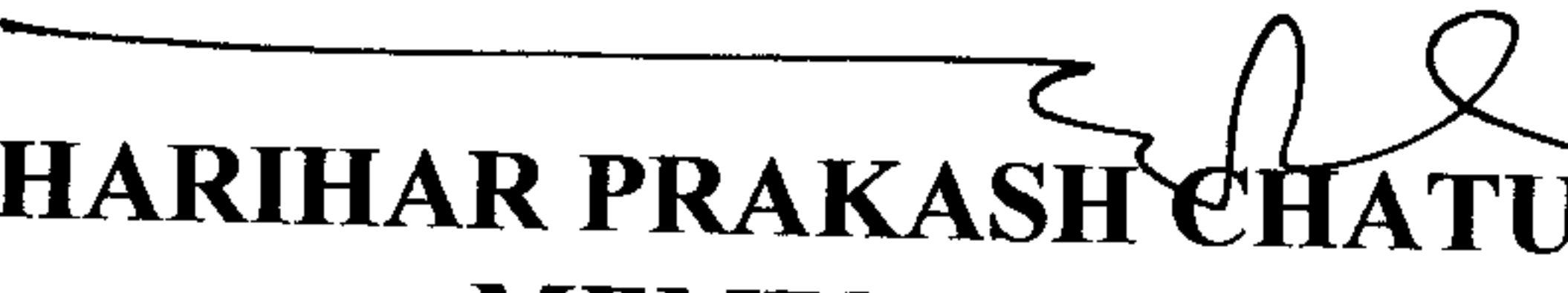
Learned Counsel for the Respondent no. 2 requested for some time to file reply/objection.

The Permission is granted.

The parties are at liberty to complete their pleadings within **two** weeks by serving an advance copy to the each other.

List the matter on 26.09.2019

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 22nd day of August, 2019.